

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of NC-V meeting held on 02.02.2012

The meeting No.43/AM-12 for the licensing year 2011-12 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 02.02.2012 in Room No.11 of DGFT under the Chairmanship of Shri A.K. Singh, Jt. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri R.A. Lal, Director	R.O., TC, Noida
2.	Shri Nand Lal, Sr. D.O.	DIPP
3.	Shri K.C. Meena, Dy. DGFT	DGFT
4.	Shri Kuldeep Singh, Asstt. Director	DC (MSME)
5.	Shri P.P. Pasricha. FTDO	DGFT

At the outset the Minutes of NC-V Meetings No.41/AM12 dated 12.01.2012 and No.42/AM12 dated 19.01.2012 were ratified. The agenda for meeting No.43/AM-12 dated 02.02.2012 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 43/84-ALC3/2011 **MEETING DATE** : 02.02.2012

Case No.: 4/43/84-ALC3/2011	Party Name: CHINAR FORGE LIMITED	Meet No/Date:43/84-ALC3/2011 02.02.2012	Status: Rejected
HQ File :01/84/050/00307/AM12/	RLA File :30/24/040/00016/AM12/	Lic.No/Date:3010075874	Reject

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Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in the export side, there is no accountability of import's side item No.1 and 5 and the export product has been given in sq. meter without accounting the weight of the product. In absence of which, it is not possible to compute the requirement of inputs for the export product asked for. In view of this, Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

Case No.:3/31/84-ALC3/2011	Party Name: CHELSEA MILLS	Meet No/Date:43/84-ALC3/2011 02.02.2012	Status: Approved
HQ File :01/84/050/00200/AM12/	RLA File :05/23/040/00200/AM12/	Lic.No/Date:0510300882 30.08.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. M. K. Jain, representative of the applicant firm in personal hearing. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S. No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	100% Cotton Denim Girls rompers with belt, GSM:172+/-10%, Style:589989	12,200 Nos.	100% Cotton Denim fabric, GSM:172+/-10%,	28670 Sq. meter
			Fusible interlining	6710 Sq. meter
2.	100% Cotton Denim Girls	7400 Nos.	100% Cotton Denim fabric,	13690 Sq. meter

	Tiered Flared Dress with belt, GSM:172+/-10%, Style:614583/890467		GSM:172+/-10%, Fusible interlining	5180 Sq. meter
3.	100% Cotton Denim Infants Jumper with Diaper, GSM:292+/-10%, Style:890075/ 888022	5950 Nos.	100% Cotton Denim fabric, GSM:292+/-10%, Zip fastners Fusible interlining	6842.500 Sq. meter 5950 Nos. 892.500 Sq. meter
4.	69% Cotton, 30 Polyester, 1% Spandex Stretch denim girls Sequenced Jeans, GSM:300+/-10%, Style No.889970/580017	4030 Nos.	69% Cotton, 30 Polyester, 1% Spandex Stretch denim fabric, GSM:300+/-10%, Snap fastners Zip fastners 70% Cotton, 30 Cotton dyed fabric, GSM:105+/-10% Fusible interlining Embroidered thread Elastic	7657 Sq. meter 4030 set 4030 Nos. 1209 Sq. meter 1209 Sq. meter 12,09,000 meter 3627 meter
5.	100% Cotton Denim Girls skirts with belt, GSM:172+/-10%, Style:895795	3675 Nos.	100% Cotton Denim Fabric, GSM:172+/-10% Fusible interlining	5145 Sq. meter 1470 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:23/43/84-ALC3/2011	Party Name: GAURAV INTERNATIONAL	Meet No/Date:43/84-ALC3/2011 02.02.2012	Status: Rejected
HQ File :01/84/050/00326/AM12/	RLA File :05/23/040/00283/AM12/	Lic.No/Date:0510307397 08.11.2011	Reject
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm			

has not indicated the size and specification of the export product. CAD of the product is also not legible. In absence of which, it is not possible to compute the requirement of inputs for the export product asked for. In view of this, Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

Case No.:26/43/84-ALC3/2011	Party Name: LILLIPUT KIDSWEAR LTD.	Meet No/Date:43/84-ALC3/2011 02.02.2012	Status: Approved
HQ File :01/84/050/00329/AM12/	RLA File :05/23/040/00299/AM12/	Lic.No/Date:0510307728 14.11.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Infant girls woven skirt made from 100% Cotton yarn dyed plain weave check	29,604 Nos.	100% Cotton yarn dyed plain weave check FW:57/58”(56” Cuttable) Count/Const:50x50/100x76 GSM:84+(-)10%	22,583 Sq. meter
2.	Infant girls woven romper made from 100% Cotton yarn dyed plain weave check	27,588 Nos.	100% Cotton yarn dyed plain weave check FW:57/58”(56” Cuttable) Count/Const:50x50/100x76 GSM:84+(-)10%	24,628 Sq. meter
3.	Girls woven skirt made from 100% Cotton yarn dyed seersucker fabric	19,432 Nos.	100% Cotton yarn dyed seersucker fabric W:57/58” Count/Const:50+50/2x50/96x76 GSM:91+(-)10%	9,462 Sq. meter

4.	Girls woven romper made from 100% Cotton yarn dyed seersucker fabric	18,130 Nos.	100% Cotton yarn dyed seersucker fabric W:57/58” Count/Const:50+50/2x50/96x76 GSM:91+(-)10%	20,893 Sq. meter
The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

5	Case No.:2/43/84-ALC3/2011	Party Name: SRF LIMITED	Meet No/Date:43/84-ALC3/2011 02.02.2012	Status: Deferred
	HQ File :01/84/050/00305/AM12/	RLA File :04/24/040/00214/AM12/	Lic.No/Date:0410130299 15.11.2011	Defer Date: 23.2.2012
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DIPP alongwith file. It was, therefore, decided to await the same and defer the case for re-listing on 23.02.2012.			

6	Case No.:1/40/84-ALC3/2011	Party Name: FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:43/84-ALC3/2011 02.02.2012	Status: Transferred
	HQ File :01/84/050/00298/AM12/	RLA File :11/24/040/00043/AM12/	Lic.No/Date:1110026185 18.11.2011	
	Decision: The Committee considered the case as per agenda and relevant details and decided to transfer this case to DES-VII (Norms Committee-VII) for their consideration and necessary action as ad-hoc norms of Flexible Intermediate Bulk Containers (FIBC) items are being dealt by them.			

	Case No.:17/43/84-ALC3/2011	Party Name: GAURA V INTERNATIONAL	Meet No/Date:43/84-ALC3/2011 02.02.2012	Status: Approved
	HQ File :01/84/050/00320/AM12/	RLA File :05/23/040/00320/AM12/	Lic.No/Date:0510309081	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Maxi Dress made of 70% Cotton 30% Silk dyed woven fabric GSM:38(+/-10%) Style:WW22L28H alter maxi dress	894 Nos.	70% Cotton 30% Silk dyed woven fabric GSM:38(+/-10%)	5900 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:20/37/84-ALC3/2011	Party Name: STAND21 EXPORTS (INDIA) PVT LTD.	Meet No/Date:43/84-ALC3/2011 02.02.2012	Status: Rejected
HQ File :01/84/050/00275/AM12/	RLA File :04/24/040/00237/AM12/	Lic.No/Date:0410130839 24.11.2011	Reject

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not replied the information/details called vide DC (MSME) letter dated 10.01.2012 so far. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

9	Case No.:11/43/84-ALC3/2011	Party Name: CONCORD CREATIONS INDIA PVT LTD	Meet No/Date:43/84-ALC3/2011 02.02.2012	Status: Rejected
	HQ File :01/84/050/00314/AM12/	RLA File :07/24/040/00323/AM12/	Lic.No/Date:0710084195 25.11.2011	Reject
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that no measurement, no sketch, no size wise calculation of export product has been given by the applicant firm. It is also not clear whether import product is part of export product. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.</p> <p>RLA may take suitable consequential action accordingly.</p>			

10	Case No.:22/43/84-ALC3/2011	Party Name: GAURA V INTERNATIONAL	Meet No/Date:43/84-ALC3/2011 02.02.2012	Status: Approved									
	HQ File :01/84/050/00325/AM12/	RLA File :05/23/040/00326/AM12/	Lic.No/Date:0510309412 25.11.2011										
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-</p> <table border="1"> <thead> <tr> <th>S.No.</th><th>Export Product</th><th>Export Quantity</th><th>Import item</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td>1.</td><td>Ladies Top made of 73% Cotton 27% Silk Bleached woven fabric GSM:51(+/- 10%) Style:274979</td><td>12,450 Nos.</td><td>73% Cotton 27% Silk Bleached woven fabric GSM:51(+/- 10%)</td><td>15,600 Sq. meter</td></tr> </tbody> </table> <p>The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>				S.No.	Export Product	Export Quantity	Import item	Quantity allowed	1.	Ladies Top made of 73% Cotton 27% Silk Bleached woven fabric GSM:51(+/- 10%) Style:274979	12,450 Nos.	73% Cotton 27% Silk Bleached woven fabric GSM:51(+/- 10%)
S.No.	Export Product	Export Quantity	Import item	Quantity allowed									
1.	Ladies Top made of 73% Cotton 27% Silk Bleached woven fabric GSM:51(+/- 10%) Style:274979	12,450 Nos.	73% Cotton 27% Silk Bleached woven fabric GSM:51(+/- 10%)	15,600 Sq. meter									

Case No.:13/43/84-ALC3/2011	Party Name: CIL TEXTILES PRIVATE	Meet No/Date:43/84-ALC3/2011	Status: Rejected
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		LIMITED,	02.02.2012	
	HQ File :01/84/050/00316/AM12/	RLA File :11/24/040/00045/AM12/	Lic.No/Date:1110026261 28.11.2011	Reject
11	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given the size-wise description of the export product and there is no accountability in import item separately of each size. In absence of which, it is not possible to compute the requirement of inputs for the export product asked for. In view of this, Committee was constrained to reject the case. RLA may take suitable consequential action accordingly.			

	Case No.:20/43/84-ALC3/2011	Party Name: JCT LIMITED	Meet No/Date:43/84-ALC3/2011 02.02.2012	Status : Rejected
	HQ File :01/84/050/00323/AM12/	RLA File :30/24/040/00043/AM12/	Lic.No/Date:3010081028 29.11.2011	Reject:
12	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that export product is mentioned in meter not in Sq. meter. Even the width of the fabric has not been given. In absence of which, it is not possible to compute the requirement of inputs for the export product asked for. In view of this, Committee was constrained to reject the case. RLA may take suitable consequential action accordingly.			

	Case No.:3/43/84-ALC3/2011	Party Name: TATA INTERNATIONAL LIMITED	Meet No/Date:43/84-ALC3/2011 02.02.2012	Status : Rejected
	HQ File :01/84/050/00306/AM12/	RLA File :04/24/040/00238/AM12/	Lic.No/Date:0410131144 30.11.2011	Reject:
13	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that three import items are raw material, which does not match with export product. The purpose of the three import items is not clear. In view of this, it is not possible to compute the requirement of inputs for the export product asked for. In view of this, Committee was constrained to reject the case.			

RLA may take suitable consequential action accordingly.

Case No.:18/43/84-ALC3/2011	Party Name: CHELSEA MILLS	Meet No/Date:43/84-ALC3/2011 02.02.2012	Status: Approved
HQ File :01/84/050/00321/AM12/	RLA File :05/23/040/00335/AM12/	Lic.No/Date:0510310259 05.12.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	100% Cotton Denim Girls Romper with belt, GSM:172+/- 10%, Style:154889	2620 Nos.	100% Cotton Denim fabric, GSM:172+/- 10%	6157 Sq. meter
			Fusible interlining	1441 Sq. meter
2.	83% Cotton 17% Polyester denim girls emb/beaded long flared Bermuda. GSM:310+/- 10%, Style:145457/154857/154875	14,720 Nos.	83% Cotton 17% Polyester denim fabric. GSM:310+/- 10%	18,252.800 Sq. meter
			Snap Fastners	14,720 set
			70% Polyester 30% Cotton dyed fabric GSM:105+/- 10%	4416 Sq. meter
			Elastic	16,192 Meter
			Fusible interlining	4416 Sq. meter
			Security tags	14,720 Nos.
			Metal Beads	294.400 Kgs.

3.	99% Cotton 1% Spandex emb girls long flared Skirt. GSM:310+/-10%, Style:155470/146056	9480 Nos.	Plastic Beads	294.400 Kgs.
			Wooden Beads	294.400 Kgs.
			Glass Beads	294.400 Kgs.
			99% Cotton 1% Spandex denim fabric, GSM:310+/-10%	8721.600 Sq. meter
			Snap Fastners	9480 set
			70% Polyester 30% Cotton dyed fabric GSM:105+/-10%	2844 Sq. meter
			Elastic	10,428 Meter
			Security Tags	9480 Nos.
			Fusible interlining	2370 Sq. meter
			99% Cotton 1% Spandex stretch dyed infants and girls long short. GSM:300+/-10%, Style:148965/166058	9329.600 Sq. meter
			Snap Fastners	9520 set
			70% Polyester 30% Cotton dyed fabric GSM:105+/-10%	2856 Sq. meter
			Elastic	10,472 Meter
			Security Tags	9520 Nos.
			Fusible interlining	2856 Sq. meter
5.	100% Cotton Denim Girls Jacket, GSM:300+/-10%, Style:155275	970 Nos.	100% Cotton Denim fabric, GSM:300+/-10%	1416 Sq. meter
			65% Polyester 35% Cotton yarn dyed	291 Sq. meter

			fabric, GSM:105+/-10%	
			Snap Fastners	970 set
			Fusible interlining	291 Sq. meter
The GSM should match in both import and export.				
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

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Case No.:10/43/84-ALC3/2011	Party Name: ORIENT FASHION EXPORTS (INDIA) PVT.LTD.	Meet No/Date:43/84-ALC3/2011 02.02.2012	Status: Approved	
HQ File :01/84/050/00313/AM12/	RLA File :05/24/040/00304/AM12/	Lic.No/Date:0510310410 07.12.2011		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Skirts in 100% Linen woven bleached fabric GSM:108+/-10% (Variation) with indigenous lining Style:421929/421930/421954	5074 Nos.	100% Linen woven bleached fabric GSM:108+/-10% (Variation)	19,027.5 Sq. meter (@ 3.75 sq. meter per piece)
The GSM should match in both import and export.				
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

Case No.:19/43/84-ALC3/2011	Party Name: INTEGRATED DEFENCE PRODUCTS PVT.LTD.	Meet No/Date:43/84-ALC3/2011 02.02.2012	Status: Rejected
HQ File :01/84/050/00322/AM12/	RLA File :06/24/040/00050/AM12/	Lic.No/Date:0610024945	Reject

16			07.12.2011	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that on the export side, GSM has not been given. In view of this, it is not possible to calculate the requirement of fabric for the export product asked for. In view of this, Committee was constrained to reject the case. RLA may take suitable consequential action accordingly.			
17	Case No.:12/43/84-ALC3/2011	Party Name: CHANDRA MUKHI IMPEX PVT. LTD.,	Meet No/Date:43/84-ALC3/2011 02.02.2012	Status: Rejected
	HQ File :01/84/050/00315/AM12/	RLA File :02/24/040/00162/AM12/	Lic.No/Date:0210170429 09.12.2011	Reject
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in the import item 2, width of the fabric has not been given. In absence of which, it is not possible to compute the requirement of inputs for the export product asked for. In view of this, Committee was constrained to reject the case. RLA may take suitable consequential action accordingly.			

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Case No.:25/43/84-ALC3/2011	Party Name: M/s. LAXMI FABRICS	Meet No/Date:43/84-ALC3/2011 02.02.2012	Status: Approved	
HQ File :01/84/050/00328/AM12/	RLA File :07/24/040/00348/AM12/	Lic.No/Date:0710084650 14.12.2011		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in the description of product, it is not clear whether the product is degummed or gummed. The Committee assumed that the product is gummed which allowed 5% of wastage. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Handloom silk rugs made out of thrown silk yarn	4316.150 Kgs.	Thrown silk yarn of any grade.	4532 Kgs. (including 5% wastage)
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

19	Case No.:9/43/84-ALC3/2011	Party Name: ASHUTOSH FIBER PVT. LTD.	Meet No/Date:43/84-ALC3/2011 02.02.2012	Status: Rejected
	HQ File :01/84/050/00312/AM12/	RLA File :08/24/040/00217/AM12/	Lic.No/Date:0810106732 16.12.2011	Reject
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in the export side, composition of import item 1 and 2 has not mentioned in the description of product. Even the 3rd item of import side shows the stainless steel, whereas it appears to be import item No.3 got detailed description of export side. It appears that the form has been filled up casually wherein export description has not been filled up. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.</p> <p>RLA may take suitable consequential action accordingly.</p>			

20	Case No.:24/43/84-ALC3/2011	Party Name: LILLIPUT KIDSWEAR LTD.	Meet No/Date:43/84-ALC3/2011 02.02.2012	Status: Deferred
	HQ File :01/84/050/00327/AM12/	RLA File :05/23/040/00351/AM12/	Lic.No/Date:0510311812 20.12.2011	Defer Date: 1.3.2012
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 1.3.2012.</p>			

21	Case No.:7/43/84-ALC3/2011	Party Name: RADIANT EXPORTS	Meet No/Date:43/84-ALC3/2011 02.02.2012	Status: Rejected
	HQ File :01/84/050/00310/AM12/	RLA File :05/24/040/00335/AM12/	Lic.No/Date:0510312030 21.12.2011	Reject
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not mentioned GSM in the export side. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.</p> <p>RLA may take suitable consequential action accordingly.</p>			

22	Case No.:27/43/84-ALC3/2011	Party Name: TEXPORT OVERSEAS PVT.LTD,	Meet No/Date:43/84-ALC3/2011 02.02.2012	Status: Deferred
	HQ File :01/84/050/00330/AM12/	RLA File :07/24/040/00374/AM12/	Lic.No/Date:0710084897 21.12.2011	Defer Date: 1.3.2012
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 1.3.2012.			

23	Case No.:5/43/84-ALC3/2011	Party Name: GEETANJALI WOOLLENS PVT. LTD.	Meet No/Date:43/84-ALC3/2011 02.02.2012	Status: Approved									
	HQ File :01/84/050/00308/AM12/	RLA File :03/94/040/00734/AM12/	Lic.No/Date:0310672413 22.12.2011	:									
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case taking in cue from SION, J-250 allowing 10% wastage as detailed below:- <table border="1"> <thead> <tr> <th>S.No.</th><th>Export Product</th><th>Export Quantity</th><th>Import item</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td>1.</td><td>Scoured (de-greased) wool blend (Micron range from 28-40 MIC)</td><td>1,50,000 Kg.</td><td>Greasy raw wool micron range from 28-40 MIC.</td><td>1,65,000 Kg. (including 10% wastage)</td></tr> </tbody> </table> <p>The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>				S.No.	Export Product	Export Quantity	Import item	Quantity allowed	1.	Scoured (de-greased) wool blend (Micron range from 28-40 MIC)	1,50,000 Kg.	Greasy raw wool micron range from 28-40 MIC.
S.No.	Export Product	Export Quantity	Import item	Quantity allowed									
1.	Scoured (de-greased) wool blend (Micron range from 28-40 MIC)	1,50,000 Kg.	Greasy raw wool micron range from 28-40 MIC.	1,65,000 Kg. (including 10% wastage)									

24	Case No.:15/43/84-ALC3/2011	Party Name: MODERN APPARELS	Meet No/Date:43/84-ALC3/2011 02.02.2012	Status: Deferred
	HQ File :01/84/050/00318/AM12/	RLA File :03/95/040/00764/AM12/	Lic.No/Date:0310672356 22.12.2011	Defer Date:1.3.2012
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and it was decided to link similar earlier case. It was decided to defer the case for re-listing on 1.3.2012.			

25	Case No.:21/43/84-ALC3/2011	Party Name: ORIENT FASHION EXPORTS (INDIA) PVT.LTD.	Meet No/Date:43/84-ALC3/2011 02.02.2012	Status: Rejected
	HQ File :01/84/050/00324/AM12/	RLA File :05/24/040/00326/AM12/	Lic.No/Date:0510312516 27.12.2011	Reject
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has mentioned export product as ladies swim ware and described as Kaftan. It is difficult to understand what is export product. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.</p> <p>RLA may take suitable consequential action accordingly.</p>			

26	Case No.:6/43/84-ALC3/2011	Party Name: GAJANANYA SILK FABRICS	Meet No/Date:43/84-ALC3/2011 02.02.2012	Status: Rejected
	HQ File :01/84/050/00309/AM12/	RLA File :07/24/040/00388/AM12/	Lic.No/Date:0710085115 30.12.2011	Reject
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the description of export and import product is not clear whether it is twisted or not. The import description is twisted silk yarn as well as gummed. Technically, these two things do not go together. Normally raw silk is twisted after gumming. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.</p> <p>RLA may take suitable consequential action accordingly.</p>			

	Case No.:8/43/84-ALC3/2011	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:43/84-ALC3/2011 02.02.2012	Status: Approved
	HQ File :01/84/050/00311/AM12/	RLA File :05/24/040/00344/AM12/	Lic.No/Date:0510313223 03.01.2012	

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Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies top made of 70% cotton, 30% silk dyed fabric, GSM:52 (Tolerance+or-10%) Style No. E 21317)	29,600 Nos.	70% cotton, 30% silk dyed fabric, GSM:52 (Tolerance+or-10%)	47,360 Sq. meter (including 5% wastage)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

28

Case No.:16/43/84-ALC3/2011	Party Name: ASHUTOSH FIBER PVT. LTD.	Meet No/Date:43/84-ALC3/2011 02.02.2012	Status: Rejected
HQ File :01/84/050/00319/AM12/	RLA File :08/24/040/00229/AM12/	Lic.No/Date:0810107410 04.01.2012	Reject

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in the export side, composition of import item 1 and 2 has not mentioned in the description of product. Even the 3rd item of import side shows the stainless steel, whereas it appears to be import item No.3 got detailed description of export side. It appears that the form has been filled up casually wherein export description has not been filled up. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

Case No.:14/43/84-ALC3/2011	Party Name: FIBRE WORLD	Meet No/Date:43/84-ALC3/2011 02.02.2012	Status: Approved
HQ File :01/84/050/00317/AM12/	RLA File :10/24/040/00061/AM12/	Lic.No/Date:1010047652	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

29

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	PVC Backed Coir Mats/ Matting in various sizes Mats (The weight of Platisole should match in the export and import item)	97,088 Sq. meter	Relevant PVC backed Coir Matting in roll form rolls	1,00,000 Sq. meter.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:1/43/84-ALC3/2011

Party Name: CENTURY ENKA LIMITED

Meet No/Date:43/84-ALC3/2011
02.02.2012

Status: Approved

HQ File :01/84/050/00304/AM12/

RLA File :03/94/040/00102/AM12/

Lic.No/Date:0310678129
23.01.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

30

S. No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Nylon filament tow industrial raw material	50,000 Kg.	Ultramid B24 N03 grade bright nylon 6 polymer chips industrial raw material	51,000 Kg (inclusive 2% wastage)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

MANUAL AGENDA CASES

(31)

Case No.376	M/s Krishna Krishna Knitwear (P) Ltd.
NC 43/AM-12, dt. 2.2.2012	File No.01/84/162/109/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No. 0710054749 dated 30.11.2007.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Ms. Mina Chablani, Sr. Executive, representative of the applicant firm in personal hearing. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 9.2.2012.

(32)

Case No.377	M/s Gajananya Silk Fabrics, Bangalore
NC 43/AM-12, dt. 2.2.2012	File No.01/84/50/207/AM-12/DES-V
Ratification of Advance Authorisation No. 0710082336 dated 15.09.2011 under para 4.7 of HBP.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample, complete justification and technical person to explain the case. The case stands for re-listing on 1.3.2012.

(33)

Case No.378	M/s Orient Craft Ltd., Gurgaon
NC 43/AM-12, dt. 2.2.2012	File No.01/84/162/258/AM-12/DES-V

Fixation of ad-hoc norms under annual Advance Authorisation No. 0510264383 dated 14.05.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies blouse with sequins Shell: Made of 100% Polyester dyed woven fabric, GSM:92(+/-10%) Lining: Made of 100% Polyester woven fabric, GSM:110(+/-10%) Style No.-716193	1 pc.	Shell:100% Polyester solid dyed woven fabric, GSM:92(+/-10%), width-55" Lining: 100% Polyester woven fabric, GSM:110(+/-10%), width-60"	Shell @ 0.98 Sq. meter per piece Lining @ 0.78 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(34)

Case No.379	Orient Craft Ltd., Gurgaon
NC 43/AM-12, dt.2.2.2012	File No.01/84/162/460/AM-11/DES-V
Fixation of ad-hoc norms under annual Advance Authorisation No. 0510264383 dated 14.05.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 1.3.2012.

(35)

Case No.380	M/s Orient Craft Ltd., Gurgaon
NC 43/AM-12, dt.2.2.2012	File No.01/84/162/259/AM-12/DES-V
Fixation of ad-hoc norms under Annual Advance Authorisation No. 0510264383 dated 14.05.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies blouse with sequins Shell: Made of 100% Polyester dyed woven fabric, GSM:92(+/-10%) Lining: Made of 100% Polyester woven fabric, GSM:110(+/-10%) Style No.-883964	1 pc.	Shell:100% Polyester solid dyed woven fabric, GSM:92(+/-10%), width-55" Lining: 100% Polyester woven fabric, GSM:110(+/-10%), width-60"	Shell@0.98 Sq. meter per piece Lining@0.78 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(36)

Case No.381	M/s Orient Craft Ltd., Gurgaon
NC 43/AM-12, dt.2.2.2012	File No.01/84/162/303/AM-12/DES-V
Fixation of ad-hoc norms under Annual Advance Authorisation No. 0510264383 dated 14.05.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies dress with lining Shell: Made of 100% silk printed woven fabric, GSM:50(+/-10%) Lining: Made of 100% Polyester woven fabric, GSM:77(+/-10%) Style No.-WD326A	1 pc.	Shell:100% silk printed woven fabric, GSM:50(+/-10%), width-50" Lining: 100% Polyester woven fabric, GSM:77(+/-10%), width-58"	Shell@3.50 Sq. meter per piece Lining@2.80 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(37)

Case No.382	M/s Orient Craft Ltd., Gurgaon
NC 43/AM-12, dt.2.2.2012	File No.01/84/162/219/AM-12/DES-V
Fixation of ad-hoc norms under Annual Advance Authorisation No. 0510264384 dated 14.05.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/64/2011-12/Hosy., dated 1.2.2012 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Duvet cover size 106" X 92" made from 100% Linen unwashed woven fabric, GSM-180+/-10%	1 pc.	100% Linen unwashed woven fabric, GSM-180+/-10%	16.73 sq. meter per piece.
2.	Duvet cover size 90" X 92"	1 pc.	100% Linen unwashed	14.67 sq. meter

	made from 100% Linen unwashed woven fabric, GSM-180+/-10%		woven fabric, GSM-180+/-10%	per piece.
3.	Duvet cover size 70" X 92" made from 100% Linen unwashed woven fabric, GSM-180+/-10%	1 pc.	100% Linen unwashed woven fabric, GSM-180+/-10%	11.37 sq. meter per piece.
4.	Sham size 16"X24" made from 100% Linen unwashed woven fabric, GSM-180+/-10%	1 pc.	100% Linen unwashed woven fabric, GSM-180+/-10%	0.65 sq. meter per piece.
5.	Sham size 20"X28" made from 100% Linen unwashed woven fabric, GSM-180+/-10%	1 pc.	100% Linen unwashed woven fabric, GSM-180+/-10%	1.09 sq. meter per piece.
6.	Sham size 26"X26" made from 100% Linen unwashed woven fabric, GSM-180+/-10%	1 pc.	100% Linen unwashed woven fabric, GSM-180+/-10%	1.33 sq. meter per piece.
7.	Sham size 20"X34" made from 100% Linen unwashed woven fabric, GSM-180+/-10%	1 pc.	100% Linen unwashed woven fabric, GSM-180+/-10%	1.08 sq. meter per piece.
8.	Bag size 6"X15" made from 100% Linen unwashed woven fabric, GSM-180+/-10%	1 pc.	100% Linen unwashed woven fabric, GSM-180+/-10%	0.23 sq. meter per piece.
9.	Bag size 11"X21" made from 100% Linen unwashed woven fabric, GSM-180+/-10%	1 pc.	100% Linen unwashed woven fabric, GSM-180+/-10%	0.49 sq. meter per piece.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(38)

Case No.383	M/s Orient Craft Ltd., Gurgaon
NC 43/AM-12, dt.2.2.2012	File No.01/84/50/208/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorisation No. 0510264384 dated 14.05.2010 under para 4.7 of HBP.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/62/2011-12/Hosy., dated 1.2.2012 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Duvet cover size 88" X 92" made from 75% cotton 25% silk woven fabric, GSM-172+/-10% (Style-Paisley Duvet Cover)	1 pc.	75% cotton 25% silk woven fabric, GSM-172+/-10%	12.07 sq. meter per piece.
2.	Duvet cover size 110" X 92" made from 75% cotton 25% silk woven fabric, GSM-172+/-10% (Style-Paisley Duvet Cover)	1 pc.	75% cotton 25% silk woven fabric, GSM-172+/-10%	14.13 sq. meter per piece.
3.	Sham size 20"X27" made from 75% cotton 25% silk	1 pc.	75% cotton 25% silk woven fabric, GSM-	0.93 sq. meter per piece.

	woven fabric, GSM-172+/-10% (Style-Paisley Sham)		172+/-10%	
4.	Sham size 20''X36'' made from 75% cotton 25% silk woven fabric, GSM-172+/-10% (Style-Paisley Sham)	1 pc.	75% cotton 25% silk woven fabric, GSM-172+/-10%	1.18 sq. meter per piece.
5.	Sham size 26''X26'' made from 75% cotton 25% silk woven fabric, GSM-172+/-10% (Style-Paisley Sham)	1 pc.	75% cotton 25% silk woven fabric, GSM-172+/-10%	1.14 sq. meter per piece.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(39)

Case No.384	M/s Orient Craft Ltd., Gurgaon
NC 43/AM-12, dt.2.2.2012	File No.01/84/50/256/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorisation No. 0510264384 dated 14.05.2010 under para 4.7 of HBP.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 1.3.2012.

(40)

Case No.385	M/s Texport Overseas Pvt. Ltd., Bangalore
NC 43/AM-12, dt.2.2.2012	File No.01/84/50/231/AM-12/DES-V
Ratification of input output norms against Advance Authorisation No. 0710083384 dated 20.10.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 1.3.2012.

(41)

Case No.386	M/s Shahi Exports Pvt. Ltd., Faridabad
NC 43/AM-12, dt.2.2.2012	File No.01/84/162/299/AM-12/DES-V
Fixation of input output norms against Annual Advance Authorisation No. 0510300147 dated 24.08.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies top made of 75% Polyester, 25% cotton silk fabric, GSM:43 (Style No.CWI 126)	1 pc.	75% Polyester, 25% cotton silk fabric, GSM:43	1.00 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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(42)

Case No.387	M/s T.H.E. Makers Pvt. Ltd., New Delhi
NC 43/AM-12, dt.2.2.2012	File No.01/84/50/187/AM-04/DES-V
Ratification of input output norms against Advance Authorisation No. 0510093295 dated 13.06.2003.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case was listed for personal hearing on 2.2.2012. However, no representative (s) from applicant firm appeared for personal hearing even in 2nd opportunity. In view of this, Committee was decided to give last opportunity to applicant firm to present their case before NC and re-list the case for personal hearing on 15.3.2012.

(43)

Case No.388	M/s Loyal Textiles Mills Ltd., Kovilpatti
NC 43/AM-12, dt.2.2.2012	File No.01/84/162/243/AM-12/DES-V
Ratification of input output norms against Advance Authorisation No.3510035276 dated 26.08.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/61/2011-12/Hosy., dated 1.2.2012 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Mill made industrial workwear (Summer pant) woven garment made of 98% cotton 2% nylon fibre with while metal compound blended dyed fabric, GSM 260+/-10% and 100% cotton dyed fabric, GSM:125+/-10% with FR finish and quilted thinsulate	10,000 pcs.	1.Raw Cotton Natural fibre 2.Nylon fibre with while metal compound 3.Vat Dyes 4.Flacovan flame resistant chemicals	19716.380 Kgs. 295.64 Kgs. 220.45 Kgs. 5878.76 Kgs. @400 gms/kg of fabric
	Mill made industrial workwear (Summer jacket) woven garment made of 98% cotton 2% nylon fibre with while metal compound blended dyed fabric, GSM 260+/-10% and 100% cotton dyed fabric	8,000 pcs.	5.Ukadan flame resistant chemicals 6.Silastal flame resistant chemicals	690.76 Kgs. @47 gms/kg of fabric 279.24 Kgs. @19 gms/kg of fabric

	cotton dyed fabric, GSM:125+/-10% with FR finish and quilted thinsulate		7.Silastan flame resistant chemicals	29.40 Kgs. @2 gms/kg of fabric
	Mill made industrial workwear (Long sleeve shirt) woven garment made of 98% cotton 2% nylon fibre with while metal compound blended dyed fabric, GSM 260+/-10% and 100% cotton dyed fabric, GSM:125+/-10% with FR finish and quilted thinsulate	13,000 pcs.	8.FR thread 9. Thinsulate, GSM-45+/- 10% 10. Furnace oil 11. Polyvinyl alcohol	103.60 mtrs. 24528 sq. mtrs. As per fuel policy. 147 Kgs.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(44)

Case No.389	M/s Orient Craft Ltd., Gurgaon
NC 43/AM-12, dt.2.2.2012	File No.01/84/162/205/AM-11/DES-V
Fixation of ad-hoc norms under Annual Advance Authorisation No. 0510264383 dated 14.05.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 1.3.2012.

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(45)

Case No.390	M/s Orient Craft Ltd., Gurgaon
NC 43/AM-12, dt.2.2.2012	File No.01/84/162/255/AM-11/DES-V
Fixation of ad-hoc norms under Annual Advance Authorisation No. 0510264384 dated 14.05.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted

in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Bag made of 100% Linen dyed fabric GSM: 425 (+/- 10%) Style Name: Wine bag	1 pc.	100% Linen dyed fabric GSM: 425 (+/- 10%), width 58"	0.18 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

-(46)

Case No.391	M/s Orient Craft Ltd., Gurgaon
NC 43/AM-12, dt.2.2.2012	File No.01/84/162/171/AM-12/DES-V
Fixation of ad-hoc norms under Annual Advance Authorisation No. 0510264383 dated 14.05.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 1.3.2012.

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(47)

Case No.392	M/s Chinar Forge Ltd., Jalandhar
NC 43/AM-12, dt.2.2.2012	File No.01/84/50/102/AM-09/DES-V
Ratification of input output norms against Advance Authorisation No.3010055016 dated 13.02.2008.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP alongwith file for their examination and comments. It was decided to defer the case for re-listing on 1.3.2012.

-(48)

Case No.393	M/s Orient Clothing Co. P. Ltd., Gurgaon
NC 43/AM-12, dt.2.2.2012	File No.01/84/162/301/AM-12/DES-V
Fixation of ad-hoc norms under Annual Advance Authorisation No. 0510291829 dated 14.05.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Girls romper made of 75% Rayon, 25% Poly woven fabric GSM: 160 (+/- 10%) Style No.589985	1 pc.	75% Rayon, 25% Poly woven fabric GSM: 160 (+/- 10%), width 56"	1.76 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

-(49)

Case No.394	M/s Orient Craft Ltd., Gurgaon
NC 43/AM-12, dt.2.2.2012	File No.01/84/162/202/AM-12/DES-V
Fixation of ad-hoc norms under Annual Advance Authorisation No. 0510264383 dated 14.05.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 1.3.2012.

-(50)

Case No.395	M/s Orient Craft Ltd., Gurgaon
NC 43/AM-12, dt.2.2.2012	File No.01/84/162/302/AM-12/DES-V
Fixation of ad-hoc norms under Annual Advance Authorisation No. 0510264383 dated 14.05.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Girls dress made of 100% silk woven fabric GSM: 24 (+/- 10%) Style No.825841	1 pc.	100% silk woven fabric (GSM:24 +/- 10%), width 54"	4.6 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(51)

Case No.396	M/s Sweta Chaudhry, Kolkata
NC 43/AM-12, dt.2.2.2012	File No.01/84/50/058/AM-12/DES-V
Ratification of input output norms against Advance Authorisation No.0210158232 dated 28.04.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Industrial garments – Jacket – Colour: Khaki/ Black (Net content: Khaki fabric (DK 12) – 4120.40 Mtrs. Or 6056.99 Sq. Mtrs; Black fabric (DK 12) – 780 Mtrs. or 1146.60 Sq. mtrs.) (Style No.WD 4900).	2000 Nos.	Khaki fabric (DK 12) 94% Poly 6% Spandex woven Fabric (W/R)/58" width, 240 GSM+/-10% (4740.00 Mtrs.)	5280 Sq. meter (@ 2.64 sq. meters per piece)
			Black fabric (DK 12) 94% Poly 6% Spandex woven Fabric (W/R)/58" width, 240 GSM+/-10% (1794.00 Mtrs.)	1300 Sq. meter (@ 0.65 sq. meters per piece)
2.	Industrial garments – Jacket – Colour: Grey/ Black (Net	2000 Nos.	Grey fabric (DK 12) 94% Poly 6% Spandex woven	5280 Sq. meter (@ 2.64 sq.

	content: Grey fabric (DK 12) – 4120.40 Mtrs. Or 6056.99 Sq. Mtrs; Black fabric (DK 12) – 780 Mtrs. or 1146.60 Sq. mtrs.) (Style No. WD 4900).	Fabric (W/R)/58” width, 240 GSM+/-10% (4740.00 Mtrs.)	meters per piece)
		Black fabric (DK 12) 94% Poly 6% Spandex woven Fabric (W/R)/58” width, 240 GSM+/-10% (1794.00 Mtrs.)	1300 Sq. meter (@ 0.65 sq. meters per piece)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions
(52)

Case No.397	M/s Gajananya Silk Fabrics, Bangalore
NC 43/AM-12, dt.2.2.2012	File No.01/84/50/208/AM-12/DES-V
Ratification of input output norms against Advance Authorisation No.0710082336 dated 14.09.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample, complete justification and technical person to explain the case. The case stands for re-listing on 1.3.2012.

(53)

Case No.398	M/s Orient Craft Ltd., Gurgaon
NC 43/AM-12, dt.2.2.2012	File No.01/84/162/136/AM-11/DES-V
Fixation of ad-hoc norms against Annual Advance Authorisation No. 0510264384 dated 14.05.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 1.3.2012.

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(54)

Case No.399	M/s Orient Craft Ltd., Gurgaon
NC 43/AM-12, dt.2.2.2012	File No.01/84/162/177/AM-11/DES-V
Fixation of ad-hoc norms for Annual Advance Authorisation No. 0510264383 dated 14.05.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Girls dress with belt made out of 100% cotton yarn dyed woven fabric (broad check fabric) Style No.724439	1 pc.	100% cotton yarn dyed woven fabric (yarn of different colour) (GSM:112 +/- 10%)	2.96 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(55)

Case No.400	M/s Lastolite Imaging Solution Pvt. Ltd., Tamil Nadu
NC 43/AM-12, dt.2.2.2012	File No.01/84/50/123/AM-09/DES-V
Fixation of ad-hoc norms against Annual Advance Authorisation No. 0410095227 dated 15.04.2008.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 1.3.2012.

(56)

Case No.401	M/s Colart Camlin Convas Pvt. Ltd., Mumbai
NC 43/AM-12, dt.2.2.2012	File No.01/84/162/260/AM-12/DES-V
Fixation of ad-hoc norms against Annual Advance Authorisation No. 0310539843 dated 30.09.2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP alongwith file for their examination and comments. It was decided to defer the case for re-listing on 1.3.2012.

(57)

Case No.402	M/s Orient Fashions Exports (India) Pvt. Ltd.
NC 43/AM-12, dt.2.2.2012	File No.01/84/50/47/AM-12/DES-V

Fixation of ad-hoc norms for Annual Advance Authorisation No. 0510291460 dated 24.05.2011.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and provide the ex-post-facto approval for the revised ad-hoc norms.

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(58)

Case No.403	M/s Treadstone Ltd., New Delhi
NC 43/AM-12, dt.2.2.2012	File No.01/84/50/206/AM-10/DES-V
Ratification of input output norms against Advance Authorisation No. 0510254851 dated 17.12.2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Body protector made of woven dyed 100% Polyester fabric (GSM: 200+/-10%) and Polyester Mesh (GSM: 70+/-10%) or 100% Polyester sued fabric (GSM:160+/-10%) with rubber sheet	20,000 Nos.	Rubber sheet length range 35" to 45" and width range 55" to 65" and thickness range 9.5mm to 11.5mm.	13,334 Nos.
			Fabric 100% Polyester 300D(GSM:200+/-10%)	32,340 Sq. meter
			Fabric 100% Polyester Mesh (GSM:70+/-10%)	26,568 Sq. meter
			Tags	20,000 Nos.
			Labels	20,000 Nos.
			Fabric 100% Polyester Suede (GSM:160+/-10%)	5832 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(59)

Case No.404	M/s Rashi Exports, New Delhi
NC 43/AM-12, dt.2.2.2012	File No.01/84/50/216/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No. 0510212237 dated 19.11.2007.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Girls dress made of 100% cotton yarn dyed check fabric GSM:94 or +/- 10%	2,07,173 Nos.	100% cotton yarn dyed check fabric GSM:94 or +/- 10%	2,48,607.6 Sq. meter (@ 1.2 sq. meter per piece)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(60)

Case No.405	M/s Lastolite Imaging Solutions Pvt. Ltd., Tamil Nadu
NC 43/AM-12, dt.2.2.2012	File No.01/84/50/122/AM-09/DES-V
Fixation of ad-hoc norms against Annual Advance Authorisation No. 0410095119 dated 07.04.2008.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 1.3.2012.

(61)

Case No.406	M/s Gaurav International, Gurgaon
NC 43/AM-12, dt.2.2.2012	File No.01/84/50/134/AM-07/DES-V
Fixation of ad-hoc norms against Annual Advance Authorisation No. 0510184216 dated 09.06.2006.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Kamal Sharma, Manager of the applicant firm. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Table Runner made of 100% cotton velvet solid dyed woven fabrics GSM 225+/-10% variation & organza ribbon flower	52,600 Nos.	100% cotton velvet solid dyed woven fabrics GSM 225+/-10% variation	49,970 Sq. meter
			Organza ribbon flower made of organza ribbon	12,09,800 Nos.
2.	Table Runner made of 100% cotton velvet solid dyed woven fabrics GSM 225+/-10% variation & organza ribbon flower	10300 Nos.	100% cotton velvet solid dyed woven fabrics GSM 225+/-10% variation	8,240 Sq. meter
			Organza ribbon flower made of organza ribbon	2,36,900 Nos.
3.	Table Runner made of 100% cotton velvet solid dyed woven fabrics GSM 225+/-10% variation & organza ribbon flower	48000 Nos.	100% cotton velvet solid dyed woven fabrics GSM 225+/-10% variation	55,200 Sq. meter
			Organza ribbon flower made of organza ribbon	19,20,000 Nos.
4.	Table Runner made of 100% cotton velvet solid dyed woven fabrics GSM 225+/-10% variation & organza ribbon flower	52700 Nos.	100% cotton velvet solid dyed woven fabrics GSM 225+/-10% variation	71,145 Sq. meter
			Organza ribbon flower made of organza ribbon	21,08,000 Nos.
5.	Table Runner made of 100% cotton velvet solid dyed woven fabrics GSM 225+/-10% variation & organza ribbon flower	65300 Nos.	100% cotton velvet solid dyed woven fabrics GSM 225+/-10% variation	16,325 Sq. meter
			Organza ribbon flower made of organza ribbon.	3,91,800 Nos.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(62)

Case No.407	M/s Gaurav International, Gurgaon
NC 43/AM-12, dt.2.2.2012	File No.01/84/50/447/AM-05/DES-V
Fixation of ad-hoc norms against Annual Advance Authorisation No. 0510143455 dated 19.11.2004.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Kamal Sharma, Manager of the applicant firm. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Skort 100% cotton denim fabrics GSM: 339+/- 10% variation	10,500 Nos.	100% cotton denim fabrics GSM: 339+/- 10% variation 100% cotton denim fabrics	25,725 Sq. meter (@ 2.45 sq. meter per piece)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(63)

Case No.408	M/s Gaurav International, Gurgaon
NC 43/AM-12, dt.2.2.2012	File No.01/84/50/427/AM-05/DES-V
Ratification of input output norms against Advance Authorisation No. 0510167182 dated 23.09.2005.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Kamal Sharma, Manager of the applicant firm. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Jumper with Diaper cover	3400 Nos.	100% cotton yarn dyed	2720 Sq. meter

	for infants 100% cotton yarn dyed denim fabrics GSM:270+/- 10% variation & lining 65% Polyester 35% cotton woven fabrics GSM:110+/- 10% variation		denim fabrics GSM:270+/- 10% variation 100% cotton yarn dyed denim fabrics	(@ 0.80 sq. meter per piece)
			(Lining) 65% Polyester 35% cotton woven fabrics GSM:110+/- 10% variation 65% Polyester 35% cotton woven fabrics	1700 Sq. meter (@ 0.50 Sq. meter per piece)
2.	Jumper with Diaper cover for infants 100% cotton yarn dyed denim fabrics GSM:180+/- 10% variation & lining 65% Polyester 35% cotton woven fabrics GSM:110+/- 10% variation	4000 Nos.	100% cotton yarn dyed denim fabrics GSM:180+/- 10% variation 100% cotton yarn dyed denim fabrics	3200 Sq. meter (@ 0.80 sq. meter per piece)
			(Lining) 65% Polyester 35% cotton woven fabrics GSM:110+/- 10% variation 65% Polyester 35% cotton woven fabrics	2000 Sq. meter (@ 0.50 Sq. meter per piece)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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Outside agenda cases

(64)

Case No.	M/s. M.K. Fashions, Mumbai.
NC 43/AM-12 dt. 2.2.2012	F.No. 01/84/162/122/AM-12/DES-V

Re-fixation of input output norms against Advance Authorisation No.0310175422 dated 31.12.2002.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the norms against Advance Authorization issued in this case as per detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Boys short (100% Polyester Tricot Dazzle Knitted Fabric)	16740 Pcs.	100% Polyester Tricot wide hole mesh knitted fabric	0.33 sq. meter per pc.
			100% Polyester Tricot Dazzle knitted fabric	0.41 sq. meter per pc.
			100% Polyester Micro Mesh Knitted fabric	0.01 sq. meter per pc.
			100% Polyester Rib Knitted fabric	0.01 sq. meter per pc.
2.	Boys shirt (Half sleeves)(100% Polyester Tricot Dazzle Knitted Fabric, 100% Tricot Micro Knitted Fabric, 100% Polyester RIB Knitted Fabric)	10800 Pcs.	100% Polyester Tricot wide hole mesh knitted fabric	0.17 sq. meter per pc.
			100% Polyester Tricot Dazzle knitted fabric	1.68 sq. meter per pc.
			100% Polyester Rib Knitted fabric	0.65 sq. meter per pc.
3.	Men's Short (2 ply) (100% Polyester Tricot wide hole, 100% Polyester Tricot Dazzle, 100% Polyester Tricot Brush Micro Mesh Fabric)	60564 Pcs.	100% Polyester Tricot wide hole mesh knitted fabric	0.50 sq. meter per pc.
			100% Polyester Tricot Dazzle knitted fabric	1.94 sq. meter per pc.
			100% Polyester Micro Mesh Knitted fabric	0.24 sq. meter per pc.
			100% Polyester Tricot Brush	0.46 sq. meter

			knitted fabric	per pc.
			100% Polyester Tricot Dazzle knitted fabric	0.08 sq. meter per pc.
4.	Men's Short (2 ply) (100% Polyester Tricot wide hole, 100% Polyester Tricot Dazzle, 100% Dazzle, 100% Micro mesh, 100% Tricot Brush, 100% RIB)	23676 Pcs.	100% Polyester Tricot wide hole mesh knitted fabric	0.65 sq. meter per pc.
			100% Polyester Tricot Dazzle knitted fabric	3.34 sq. meter per pc.
			100% Polyester Micro Mesh Knitted fabric	1.13 sq. meter per pc.
			100% Polyester Tricot Brush knitted fabric	0.76 sq. meter per pc.
			100% Polyester Rib Knitted fabric	0.11 sq. meter per pc.
5.	Boys Short (2 ply) (100% Polyester Tricot Dazzle)	38136	100% Polyester Tricot wide hole mesh knitted fabric	0.50 sq. meter per pc.
			100% Polyester Tricot Dazzle knitted fabric	0.69 sq. meter per pc.
			100% Polyester Micro Mesh Knitted fabric	0.17 sq. meter per pc.
			100% Polyester Tricot Dazzle knitted fabric	0.15 sq. meter per pc.
			100% Polyester Rib Knitted fabric	0.01 sq. meter per pc.
6.	Boys Shirt (2 ply) (100% Polyester Tricot Dazzle, 100% Polyester Tricot Dazzle, 100% Poly Micro mesh, 100% RIB)	31056 Pcs.	100% Polyester Tricot wide hole mesh knitted fabric	2.07 sq. meter per pc.
			100% Polyester Tricot Dazzle knitted fabric	2.35 sq. meter per pc.
			100% Polyester Micro Mesh	0.02 sq. meter

			Knitted fabric	per pc.
			100% Polyester Rib Knitted fabric	0.08 sq. meter per pc.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No.	M/s. INMARCO INDUSTRIES PRIVATE LIMITED, Mumbai.
NC 43/AM-12 dt. 2.2.2012	F.No. 01/84/50/292/AM-12/DES-V
Ratification of input output norms against Advance Authorisation No. 0310664311 dated 09.11.2011.	

Decision: This case was considered by the Committee in its meeting No. 42/AM-12 held on 19.1.2012 and rejected the same. However, on the request of Mr. Dipak Shiroya, Production Manager of the applicant firm, the Committee allowed to present his case before the Committee. Mr. Dipak Shiroya presented his case but could not satisfy the Committee. Therefore, the Committee decided to maintain status quo in this case and suggested the applicant firm to give complete details of the product and send separate proposal for each product.
